

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 148 OF 2016**

**Dated: 26<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**The South Indian Sugar Mills Association & Ors. .... Appellant(s)  
Vs.  
Tamil Nadu Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Balaji

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Mr. S. Vallinayagam for R-2

**ORDER**

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 10.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.11.2016 after serving copy on the other side.

List the matter on **07.12.2016**.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt